

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15173/2023

(Arising out of impugned final judgment and order dated 21-02-2023 in WRITC No. 37871/2022 passed by the High Court Of Judicature At Allahabad)

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR. Petitioner(s)

VERSUS

RAMESH CHANDRA TRIPATHI & ORS. Respondent(s)

(FOR ADMISSION and IA No.134383/2023-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 15359/2023 (XI)

(FOR ADMISSION and IA No.134803/2023-EXEMPTION FROM FILING O.T.)

Diary No(s). 23809/2023 (XI)

(FOR ADMISSION and I.R. and IA No.138186/2023-EXEMPTION FROM FILING O.T. and IA No.138185/2023-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 04-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Abhishek Kumar Singh, AOR
Ms. Pallavi Baghel, Adv.
Mr. Anamika Yadav, Adv.

For Respondent(s) Ms. Ritu Bhardwaj, Adv.
Ms. Priyanka Swami, Adv.
Mr. Rajat Gaur, Adv.
Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice to the respondents.

Tag along with SLP(C) No.3687/2023.

In the meanwhile, there shall be interim stay of the impugned order,

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR